

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1765  
ANSWERED ON:04.08.2010  
AD HOC APPOINTMENT  
Patel Shri R.K. Singh

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the appointment in Government Ministries/Departments are made under rules laid down for selection on defined posts by the Ministry of Personnel, Public Grievances and Pensions;
- (b) if so, the definition of ad hoc appointments in this regard; and
- (c) the time period for which an officer appointed on ad hoc basis can continue in offices?

**Answer**

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs .(SHRI PRITHVIRAJ CHAVAN)

(a) : Regular appointment against posts in Central Government are made in accordance with the provisions of Recruitment Rules, which are framed by the administrative Ministries/ Departments in consultations with Department of Personnel & Training (DOPT), Union Public Service Commission (UPSC) and Legislative Department, wherever required.

(a) & (c) : Adhoc appointment may be resorted to only in exception circumstances, if the post cannot be kept vacant in public interest until regular candidate become available. Adhoc appointments are regulated in accordance with the instructions contained in DOPT's O.M. No. 28036/8/87-Estt.(D) dated 30.03.1988 which is available on DOPT's website ([www.persmin.nic.in](http://www.persmin.nic.in)). The total period for which the appointment/promotion may be made, on adhoc basis, is limited to one year only. In case there are compulsions for extending any adhoc appointment/promotion beyond one year, the approval of the DOPT has to be sought at least two months in advance before the expiry of the one year period. If the approval of the DOPT to the continuance of adhoc arrangements beyond one year is not received before the expiry of the one year period, the adhoc appointment/promotion shall automatically cease on the expiry of the one year term.